

**Tender Document for the Supply, Installation and  
Maintenance of :**

**5 KVA Diesel Gensets for the Network Rooms of Court  
Complexes and State Judicial Academy (SJA) in the State  
of Kerala**

-----

**THE HIGH COURT OF KERALA**

**Ernakulam, Pin - 682 031**

**Ph : 0484 2562726/2562727**

**email : ecc.kerala@nic.in**

-----

# THE HIGH COURT OF KERALA

## Tender Notice

**ECC1/70632/2017**

**Dated: 22.12.2017**

### Invitation to Bidders/ Important Information

The High Court of Kerala (hereinafter referred to as High Court) invites online bids in one cover system through <http://etenders.kerala.gov.in/> from Original Equipment Manufacturers or their National distributors /dealers (hereinafter referred to as “Bidder” or "Tenderer" till the award of Contract and thereafter on award of contract, referred to as “Vendor/Contractor/Supplier/Successful Bidder/Successful Tenderer”) for the supply, installation, commissioning and maintenance of **160 units of 5KVA Diesel Gensets for the Network Rooms in the Court Complexes and State Judicial Academy (SJA) in Kerala, with Manufacturer warranty for minimum Five years for all the parts of the Machinery including the replacement of Filter and Oil.** as per the technical specifications and in accordance with the various provisions of this tender document. The successful Bidder shall be finalized based on competitive bidding process. The bidders are advised to study the tender document carefully. Submission of bids shall be deemed to have been done after careful study and examination of the tender document with full understanding of its implications.

Bid Inviting Authority	High Court of Kerala
Tender Notification Reference	Tender No.ECC1/ 70632/2017 Dated 22.12.2017
Contact Person	Registrar (Recruitment and Computerisation), High Court of Kerala. Ph: 0484 – 2562726/2562727 email : ecc.kerala@nic.in
Name of work	Supply, installation, testing,commissioning and maintenance of 160 numbers of 5 <b>KVA</b> DG Sets for the Network Rooms in the Court Complexes & SJA in Kerala.

Mode of Tender Submission	Tender should be submitted online at <a href="http://etenders.kerala.gov.in/">http://etenders.kerala.gov.in/</a>
Approximate cost	<b>₹4,80,00000/-</b> (Rupees Four Crore Eighty lakh Only)
Tender Document Fee (Non refundable)	<b>₹28,000/-</b> (Rupees Twenty Eight Thousand Only)
Earnest Money Deposit (EMD)	<b>₹4,80,000/-</b> (Rupees Four Lakh Eighty Thousand Only)
<b>Date, Time &amp; Venue of Pre-bid conference</b>	<b>06.01.2018, 10.30 AM at the Chamber of the Registrar (Recruitment &amp; Computerisation), High Court</b>
Last date and time of submission of the bid	24.01.2018 , 01:00 PM
Date and time of opening of the bid	31.01.2018 , 02 :00 PM
Bid Validity Period	Up to the completion of 180 days from the date of opening of the bid.
Tentative date of Delivery of Sample/ Demonstration	Details regarding Delivery of Sample/Demonstration will be intimated later.
Evaluation of tenders	Technical and Financial evaluation
Tentative date of completion of the work	60 days from the date of Purchase order unless otherwise mentioned in the Purchase Order.

**Note:** *The dates furnished above are subject to revision.*

1. There will be a pre-bid conference to clarify issues and doubts if any regarding the Tender. Prospective bidders desirous of participating in this tender may submit their written queries to the undersigned at the two days before the date of pre bid meeting ,through e mail on [cpc-ker@aij.gov.in](mailto:cpc-ker@aij.gov.in) / [ecc.kerala@nic.in](mailto:ecc.kerala@nic.in) having subject line "Pre-bid Query". Based on queries received if required High Court may amend the Tender/issue Corrigendum
2. This tender document is not transferable. Tender Document shall be available only on the Internet and shall not be available for sales elsewhere.
3. The High Court reserves the right to amend or cancel the tender in part or in full without prior notice at any point of time.

4. If the High Court deems it appropriate to revise any part of this tender document or to issue additional data to clarify an interpretation of provisions of this tender document, it may issue supplements to this tender document. Any such supplement shall be deemed to be incorporated by this reference to this tender document.
5. The High Court is entitled to reject the bid of the parties who fails to demonstrate the item quoted in the tender, at the venue decided by the High Court.
6. Final acceptance of the tender will be based on ranks obtained after technical and financial evaluation as per criteria laid down in the tender.
7. Supplier shall provide access to their Website so that the High Court can verify whether the warranty and coverage / scope details are updated in the website as per the order.
8. Supplier shall provide access to the Call logging Website so that the High Court can monitor the calls logged. Daily call reports are to be provided. However, call logging mechanism will be through HAMOS Web application if the same is implemented by the High Court.
9. Liquidated Damages (LD) will be charged for delayed supply. Furthermore, if the delay exceeds 4 weeks after the scheduled date of supply, such suppliers will not be considered for the subsequent tenders.
10. The Special Instructions to the Contractors/Bidders for the e-submission of the bids are given under "Help to Contractors" in website <http://etenders.kerala.gov.in>

Ernakulam.  
Dated:22/12/2017

Sd/-  
The Registrar  
Recruitment and Computerisation